

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.No.988/91

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)  
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 26<sup>th</sup> day of April, 1996

1. Shri D.D.Sharma  
s/o Late Shri N.R.Sharma  
Head Clerk  
r/o C3A, Basant Lane  
New Delhi.

2. Shri Laxmi Kant  
s/o Shri A.T.Shiv Kumar Shastri  
Head Clerk  
Northern Railway  
Jodhpur.

3. Shri S.P.Pujara  
s/o Late Shri S.D.Pujara  
r/o C2B, Basant Lane  
New Delhi.

... Applicants

(By Shri S.K.Sawhney, Advocate)

Versus

Union of India through:

1. The General Manager  
Northern Railway  
Baroda House  
New Delhi.

2. Shri Ram Sakal Ram Shastri  
Head Clerk  
Northern Railway Hospital  
Rewari.

3. Shri Gopal Chand  
Head Clerk  
Health Inspector  
Northern Railway  
Pathankot.

4. Shri Shyamalal  
Head Clerk  
Sub-Divisional Hospital  
Northern Railway  
Tundla(UP).

5. Shri Phool Singh  
Head Clerk  
Chief Medical Supdt.  
Central Hospital  
Northern Railway  
New Delhi.

6. Shri Zile Singh  
s/o Shri Bhagwar Dass  
Head Clerk

On

Medical Branch  
Northern Railway  
Baroda House  
New Delhi.

Respondents

(By Shri R.L.Dhawan, Advocate)

O R D E R

Hon'ble Shri R.K.Ahooja, Member(A)

The proceedings in respect of this application were kept in abeyance pending the decision of the Hon'ble Supreme Court in J.C.Malik case.

2. The issues raised in this application have already received a ruling from the Hon'ble Supreme Court in cases of Union of India & Others Versus Virpal Singh Chauhan & Others (JT 1995(7) SC 231), R.K.Sabharwal & Others Versus State of Punjab & Others (1995(2) SCC 745) and J.C.Malik & Others Vs. Union of India & Others (1978(1) SLR 844 Allahabad High Court).

3. We have heard the learned counsel on both sides who agree that the matter can now be disposed of with a direction to the respondents to take further action in the light of the Supreme Court decisions in the aforesaid cases.

4. We accordingly dispose of this application with a direction to the respondents to take a decision in the light of the rulings given by the Supreme Court in the above mentioned cases.

5. The parties will bear their own costs.

Similar decision is also taken in OA No.2899/92, 290/90, 906/91, 860/91, 2651/90, 857/91, 834/91, 1943/91, 413/90, 318/90, 1898/91, 1946/89, 2296/90, 1197/92, 583/91.

JK

1340/90, 2632/92, 986/91, 589/91, 28/92, 1937/90, 2023/90,  
2236/91, 987/91, 1868/90, 132/92, 2024/90, 1495/94, 731/92,  
705/92, 103/91, 130/92, 1657/90, 2277/91, 1675/94, 1438/89,  
2401/90, 2105/90, 848/89, 92/91, 936/90, 1738/90, 1393/91,  
476/90, 2631/90, 1168/90 and 668/91.

*R.K.Ahooja*  
(R.K.AHOOJA)  
MEMBER(A)

*A.V.Haridasan*  
(A.V.HARIDASAN)  
VICE-CHAIRMAN(J)

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